

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. No.556/1994

New Delhi, dated the 8th December, 1994

CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Mrs Ruby Jaya Sengupta,
w/o Shri S.Sengupta
B/o 177, Asiad Village,
New Delhi-110049

... Applicant

(By Advocate Shri D.C. Vohra)

Versus

1. Union of India through the Secy.
Dept. of Space, New BEL Road
Antriksh Bhawan,
Bangalore
2. Officer on Special Duty
Branch Sectt/Dept. of Space,
Lok Nayak Bhawan, New Delhi
3. Liaison Office
Indian Space Research Organisation,
Antriksh Bhawan,
Plot No 461, 5th Road,
Khar West Bombay
4. Mr. M.K. Venkopal
Assistant-B
ISRO Liaison Office
Antriksh Bhawan,
Plot No. 461-15th Road
Khar West, Bombay.
5. Mr. M.M. Baichwal, Asstt-B
ISRO Hq. Antriksh Bhawan,
New B.E.L. Road, Bangalore

.. Respondents

(By Advocate Shri E.X. Joseph with Shri
N. Amresh)

ORDER (ORAL)

[Hon'ble Shri N.V. Krishnan, Vice Chairman (A)]

(9)

Pleadings are complete in this case. We have heard the parties.

2. The matter relates to the question whether, on promotion as Asstt.B, applicant should be posted at Delhi where she is now working or at any other place where vacancy arises. The applicant has stated that there has been a practice that, in such a case, to accommodate the concerned candidate due to be promoted, the vacancy, though it had arisen elsewhere is shifted to where the candidate works. It is stated that Ann.K. representation dated 14.10.1993 has been sent to the Secretary, Scientific, I.S.R.O. Bangalore. An affidavit has also been filed with the rejoinder is stating that this/the policy. The learned counsel for the applicant states that the applicant will be satisfied if there is a direction that, whenever the next vacancy arises, this representation be considered by the respondents.

3. Learned counsel for the respondents states that this practice had been adopted in the past but has been given up. He has no objection, if the OA itself be disposed of with a suitable direction in respect

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of the representation.

4. We are of the view that in the circumstances, this O.A. can now be disposed of with a direction to the respondents to consider Ann.K.representation dated 14.10.1993 alongwith the affidavit, whenever the next vacancy arises in respect of Asstt.B in the organisation, under intimation to the applicant. We do so. We make it clear that in case, the applicant is still aggrieved, it is open to her to seek such remedy as may be advised.

5. With the above observations, OA is disposed of.

Lakshmi
(Lakshmi Swaminathan)

Member (J)


N.V. Krishnan

Vice Chairman (A)